

CP.Nos.54 & 110/2001, 3 & 4/2006, 53/2001 & 58/2005 in  
O.A.Nos.75/1998, 77/1999 & 556/2003

Date : 01.02.2010.

Applicant by Shri D.V. Gangal.

Respondents by Shri S.C. Dhawan.

Learned counsel for respondents have stated that there are some MPs filed by the learned counsel for applicant against the respondents including MP for perjury. Shri Gangal, learned counsel for applicant states that almost all the MPs have been heard and decided, in case any MP is left out he does not want to press the same. They may be treated as withdrawn.

Heard learned counsel for the parties at length on Contempt Petitions.

Order reserved.

( Sudhakar Mishra )  
Member (A)

( Jog Singh )  
Member (J).

H.

*Replied  
JSCC etc  
2010  
Counsel for respondent*

CP.Nos.54 & 110/2001, 3 & 4/2006, 53/2001 & 58/2005 in  
O.A.Nos.755/1998, 77/1999 & 556/2003

O.A.No.34/2005.

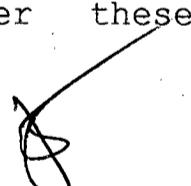
Date : 29.01.2010.

Applicant by Shri D.V. Gangal.

Respondents by Shri S.C. Dhawan.

Contempt Petitions No.54/2001 and 110/2001 have been filed by the applicant in respect of his contention that the impugned order dated 30.3.2001 has not been fully complied with. According to the learned counsel for applicant there are two components or directions in the order dated 30.3.2001 passed by this Tribunal in O.A.No.755/1998 and as such he has preferred two Contempt Petitions i.e. 54 & 110/2001. Both these Contempt Petitions have been heard at length.

However, learned counsel for applicant has brought to our notice that he has preferred yet two more Contempt Petitions No.3 and 4/2006 in respect of the same order of this Tribunal dated 30.3.2001. We will consider these two Contempt Petitions on 01.02.2010.



There is Contempt Petition No.53/2001 pending in respect of O.A.No.77/1999 filed by Shri R.K. Raj Vs. Central Railway. Learned counsel for applicant states that grievance of the applicant in the said Contempt Petition is identical to what he has stated in Contempt Petitions No.54 & 110/2001. Learned counsel for applicant does not wish to advance the arguments on this C.P.No.53/2001 and, therefore, reiterates his arguments in the earlier 2 CPs. i.e.54 & 110/2001.

Learned counsel for respondents Shri Dhawan who has been heard in Contempt Petitions No.54 & 110/2001 at length, *ie. 8* states that there is some distinguishing feature present in the case of C.P.No.53/2001. He shall be given *an* opportunity to clarify and argue this aspect on 01.02.2010.

Contempt Petition No.58/2005 has been filed by the applicant in respect of final order dated 09.02.2004 passed in O.A.No.556/2003, this will also be heard on the next date of hearing i.e.01.02.2010.

**O.A.34/2005**

Heard both the learned counsel for the parties. We deem it necessary to look into the record

*8*

pertaining to the selection/examination held in the year 2003 for promotion to Group B post in which the applicant is stated to have appeared.

List all these Cps and O.A.34/2005 on 01.02.2010.

( Sudhakar Mishra )  
Member (A)

  
( Jog Singh )  
Member (J).

H.